

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1293/96

dt. 9 November 96

Between

A. Sambasiva Rao

: Applicant

and

The Supdt. of Post Offices
Tenali Division, Tenali
Guntur District

: Respondent

Counsel for the applicant

: M. Subba Reddy
Advocate

Counsel for the respondent

: V. Rajeswara Rao
Addl. SC for Central Govt.

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *by*

HON. MR. B.S. JAIPARAMESHWAR, MEMBER (JUDL.)

JK

Judgement

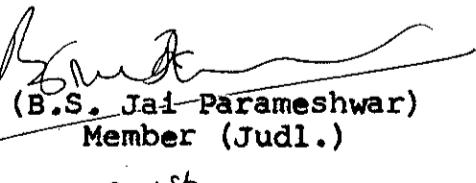
Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Sri V. Mallick for the applicant, and Sri V. Rajeswara Rao for the respondents.

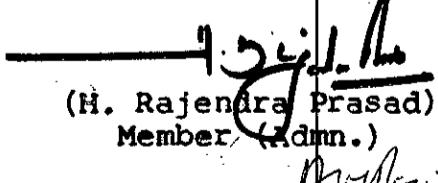
1. The case for compassionate appointment of the applicant has been examined by the Circle Selection Committee for Recruitment in relaxation of normal rules on compassionate grounds. The Committee comprising three senior officers of the Department has taken a view as regards existence or lack of ~~any~~ ~~any~~ indigence ^{of} the applicant. We find no reason to substitute our discretion in place of theirs. It is also seen that the case was taken up by an Elected Representative of the people at the political level and the case was examined at the highest Departmental level and a reply given. Under the circumstances, we are unable to intercede on behalf of the applicant.

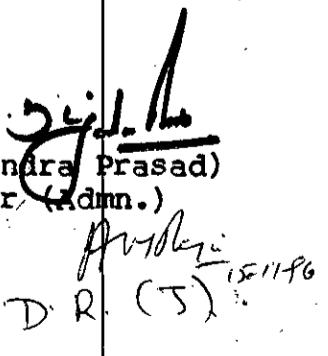
2. The OA cannot be admitted and is disposed of at the admission stage with a direction that the applicant may make further representation to the respondent for suitable Extra Departmental Appointment, if any, on compassionate grounds. This may be considered by the Superintendent of Post Offices, Tenali Division, to the extent possible but with utmost sympathy in view of the difficulties explained in this OA.

3. Thus, the OA is disposed of. No costs.


(B.S. Jai Parameshwar)
Member (Judl.)

7-11-96


(H. Rajendra Prasad)
Member (Admn.)


D.R. (S) 8-11-96

Dated : November 7, 96
Dictated in Open Court

: 3 :

Copy to:-

1. The Supdt. of Post Offices, Tenali Division, Tenali, Guntur District.
2. One copy to Sri. M.Subba Reddy, Advocate, CAT, Hyd.
3. One copy to Sri. V.Rajeshwara Rao, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

9/11/96

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OA-1293/96

Typed By
Compared by

Checked by
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
Hm Mr. B. S. Joshi: M(A)

DATED: 8/11/96

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

D.A. NO.

in
1293/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

No Spare Copy

YLR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

III COURT

27 NOV 1996 NRP

हैदराबाद न्यायपीठ

HYDERABAD BENCH

C. L. Chandra Sekhar
C. L. Chandra Sekhar
Order is signed by the Commissioner
C. L. Chandra Sekhar
Signed by Hon'ble member
N. D. M. W.